

[Shri B. R. Bhagat]

Excises and Salt Act, 1944. [Placed
in Library, See No. LT-1639|63].

(ii) a copy each of the following
Notifications under section 38 of the
Central Excises and Salt Act, 1944

(a) The Central Excise (Seventeenth
Amendment) Rules, 1963 published
in Notification No. G.S.R. 1386
dated the 24th August, 1963.

(b) The Central Excise (Eighteenth
Amendment) Rules, 1963 published
in Notification No. G.S.R. 1388 dated
the 24th August, 1963. [Placed in
Library, see No. LT-1640|63].

SUPER PROFITS TAX RULES

The Deputy Minister in the Ministry
of Finance (Shrimati Tarkeshwari
Sinha): Sir, I beg to lay on the
Table—

(i) List of concerns who, on
references to Government, have
been informed during the year 1962-63
that the concession under section 56A
of the Indian Income Tax Act, 1922
[Section 99(1) (iv) of the Income Tax
Act, 1961] would be available in
respect of the dividends distributed
by them to their company shareholders.

[Placed in Library. See No. LT-
1641|63].

(ii) The Super Profits Tax Rules,
1963 published in Notification No. S.O. 2440
dated the 23rd August, 1963, under
subsection (3) of section 26 of the
Super Profits Tax Act, 1963.

[Placed in Library. See No. LT-
1642|63].

RULES UNDER DISPLACED PERSONS (COMPENSATION AND REHABILITATION) Act, 1954

The Deputy Minister in the Ministry
of Welfare, Housing and Rehabilitation
(Shri P. S. Naskar): Sir, I
beg to lay on the Table a copy each

of the following Rules under sub-
section (3) of section 40 of the Dis-
placed Persons (Compensation and
Rehabilitation) Act, 1954:

(i) The Displaced Persons (Com-
pensation and Rehabilitation)
Sixth Amendment Rules,
1963 published in Notification
No. G.S.R. 1317 dated the
10th August, 1963.

(ii) The Displaced Persons (Com-
pensation and Rehabilitation)
Seventh Amendment Rules,
1963 published in Notification
No. G.S.R. 1399 dated the
24th August, 1963.

[Placed in Library, see No. LT-
1643|63].

12.23 hrs.

MOTION RE:

REPORT OF LIFE INSURANCE CORPORATION

Dr. L. M. Singhvi (Jodhpur): Sir,
I beg to move:

"That this House takes note of
the Annual Report of the Life In-
surance Corporation of India for
the year ended 31st December,
1961 along with the Audited Ac-
counts, laid on the Table of the
House on the 10th November,
1962."

Mr. Speaker: Before the discussion
starts, let us fix some time-limit for
speeches. The time allotted for this
subject is two hours. Would he be
satisfied with twenty minutes?

Dr. L. M. Singhvi: I would like to
have thirty minutes.

Mr. Speaker: Since there are a large
number of hon. Members wanting to
participate in this debate, I will give
him twenty-five minutes.

Dr. L. M. Singhvi: I shall try to
compress it within twenty-five minutes.

Sir, it is my privilege to welcome
Shri T. T. Krishnamachari once again
to this portfolio of finance, under
which life insurance comes. It is my